

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :::: GUWAHATI-5.

D.A. NO. 126 of 1997
T.A. NO.

DATE OF DECISION 25.7.1997
(AT ADMISSION STAGE)

Shri Phanidhar Kumar

(PETITIONER(S))

Mr S. Sarma

ADVOCATE FOR THE
PETITIONER (S)

VERSUS

Union of India and others

RESPONDENT (S)

Mr S. Ali, Sr. C.G.S.C.

ADVOCATE FOR THE
RESPONDENT (S)

THE HON'BLE MR JUSTICE D. N. BARUAH, VICE-CHAIRMAN

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman


25.7.97

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.126 of 1997

Date of decision: This the 25th day of July 1997

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman

Shri Phanidhar Kumar
Divisional Engineer, Telecom (Operation),
Bomdila, Arunachal Pradesh. Applicant
By Advocate Mr S. Sarma

-versus-

1. The Union of India, represented by the Secretary to the Government of India, Ministry of Telecommunication, New Delhi.
2. The Chief General Manager, Telecom, N.E. Circle, Shillong.
3. The Chief General Manager, Telecom, Assam Circle, Guwahati.
4. Shri Rajesh Pradhan, Telecom District Manager, Itanagar, Arunachal Pradesh. Respondents

By Advocate Mr S. Ali, Sr. C.G.S.C.

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ORDER

BARUAH.J. (V.C.)

The grievance of the applicant in this original application is that he has not been paid his salary for the months of April and May 1996.

2. The applicant is working as Divisional Engineer, Telecommunication (Operation). He submitted Annexures- 1 and 2 representations, but the representations have not yet been disposed of. Hence the present application.
3. I have heard Mr S. Sarma, learned counsel for the applicant and Mr S. Ali, learned Sr. C.G.S.C.,

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appearing on behalf of the respondents. As the representations have not yet been disposed of it will be expedient if the representations are disposed of by the respondent Nos.2 and 3, namely, Chief General Manager, Telecom, N.E. Circle and Chief General Manager, Telecom, Assam Circle.

4. Accordingly I dispose of this application with a direction to respondent Nos.2 and 3, to dispose of the representations of the applicant as early as possible, at any rate within a period of three months from the date of receipt of this order.

5. With the above observation this application is disposed of. However, in the facts and circumstances of the case I make no order as to costs.


(D. N. BARUAH)
VICE-CHAIRMAN